

NOTE

It is hereby notified for the information of all the below concerned:-

- The office of Additional Solicitor General of India/Standing Counsel of Union of India,
- Advocates General for the States of Punjab and Haryana, Office of Senior Standing Counsel/ Standing Counsel/ Public Prosecutor/ Additional Public Prosecutor of U.T. Chandigarh,
- Ld. Advocates and
- General Public (Party-in-Person)

that –

1. Punjab and Haryana High Court is under the process of migration of e-filing software from version 1.0 to 3.0.
2. Accordingly, the e-filing requests of fresh cases shall be accepted only till **14.02.2024**.
3. e-Filing for fresh cases shall remain unavailable from **15.02.2024** till **22.02.2024** and the cases shall only be filed through physical mode during these days.
4. The pending petition(s) in the respective e-filing 1.0 accounts of the e-filers are required to be cleared till **17.02.2024**. Accordingly –
 - (a) *The e-filers(Advocates/Litigants/Government Organizations) are requested to Complete any pending petitions in their e-filing accounts under the 'Drafts' folder as the same will not be migrated to the new version(version 3.0) of the e-filing portal and all the data related to the case(s) will be erased.*
 - (b) *The e-filing users are requested to clear all the cases under Objection stage present in the 'Not Accepted' folder by re-filing the petitions without any further Objection so that the cases can be scrutinized by the DRR Admin officials and a CNR number is assigned to the cases. It is informed that the cases pending in the 'Not Accepted' folder of any e-filing user will not be migrated to the new version of e-filing portal and all the history of the case will be erased permanently, leading to loss of exemption of limitation and delay of days also.*
 - (c) *The e-filing users are requested to provide the hard copy of the petition(s) e-filed by them in the DRR Section so that the case can be scrutinized successfully by the DRR Admin officials and a CNR number is assigned to the case(s) as the cases pending in the 'New Filing', 'Re-Filing' and 'Transfer to Section' stage at the Admin user account will not be migrated to the version 3.0 of e-filing portal and the e-filing user will have to again e-file these petition(s) freshly in the new version on e-filing portal as all the previous data of the e-filed cases will be lost permanently.*
5. The process of migration of e-filing 1.0 to 3.0 shall require a downtime of four days from **19.02.2024** till **22.02.2024**, whereby no e-filer shall be able to access his/ her e-filing account in e-filing-version 1.0.
6. e-Filing through e-filing 3.0 portal shall resume from **23.02.2024**, however, mandatory e-filing shall be optional for first 15 working days till **14.03.2024**.

7. Thereafter, the mandatory e-filing for the office of Additional Solicitor General of India/Standing Counsel of Union of India, Advocates General for the States of Punjab and Haryana, Office of Senior Standing Counsel/ Standing Counsel/ Public Prosecutor/Additional Public Prosecutor of U.T. Chandigarh and various other matters such as Writ Petitions pertaining to Land Revenue Act, Tax Matters, Arbitration Petitions filed u/s 11 of Arbitration and Conciliation Act, Commercial Disputes, Writ Petitions pertaining to SARFAESI Act (Division Bench) shall resume from **15.03.2024** through e-filing 3.0 software.
8. The guidelines issued vide Order No. 124/RG/Spl./Misc dated 08.01.2022, note dated 04.12.2023 uploaded on the website of this Court and Electronic Filing (E-Filing) Rules in Volume V, Chapter 1, Part J be complied with, for e-filing of cases.

BY ORDER HON'BLE THE ACTING CHIEF JUSTICE